

furnished by the University Grants Commission, these problems have not come to their notice. Since these matters primarily concern the universities which function under the State Legislation, it would be for the State Government of Bihar to look into them.

Practice by Lawn Tennis Squad

7545. SHRI ARVIND NETAM: Will the Minister of EDUCATION be pleased to state:

(a) whether it is a fact that Lawn tennis squad cleared for Wimbledon, 1980 games has been practicing on the slow court of Clay in Holland while they were to play on fast court of grass at Wimbledon;

(b) if so, the reason of the same; and

(c) the steps Government propose to take in future in this regard?

THE MINISTER OF EDUCATION AND HEALTH AND SOCIAL WELFARE (SHRI B. SHANKARANAND):

(a) to (c). Information will be collected and placed on the Table of the House.

U.G.C. Funds for improvement of Educational Institutions

7546. SHRI GHULAM RASOOL KOCHACK: Will the Minister of EDUCATION be pleased to state whether the University Grants Commission has not so far provided sufficient funds to the State Government of Jammu and Kashmir in regard to the improvement of educational institutions in the State?

THE MINISTER OF EDUCATION AND HEALTH AND SOCIAL WELFARE (SHRI B. SHANKARANAND): The University Grants Commission does not sanction grants to any State Government. The Commission has, however, sanctioned grants aggregating Rs. 265.93 lakhs to the two universities in Jammu and Kashmir, and the colleges affiliated to them during the period 1974-75 to 1979-80.

Promotion of Palmyra Tapping Occupation Industries

7547. SHRI N. DENNIS: Will the Minister of RURAL RECONSTRUCTION be pleased to state:

(a) whether there are concrete proposals under the consideration of Government to prevent the prevailing deterioration in the Palmyra Tapping Occupation and the connected cottage industries in the Southern Districts of Tamil Nadu; and

(b) whether Government propose to take steps for the promotion of the Palmyra Tapping and the connected industries?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI R. V. SWAMINATHAN): (a) The programme of palmgur making and other palm products is implemented through the Tamil Nadu State Khadi & Village Industries Board. No deterioration in Palmyra Tapping occupation and the connected cottage industries in Tamil Nadu including its Southern Districts has been reported. On the other hand there has been improvement which is borne out by the comparative figures of production, sales and employment furnished below:—

	1978-79	1979-80 (Provisional)
1. Production of Palmgur and other palm products (in lakhs of Rs.)	1,243.35	1,464.70
2. Sales (in lakhs of rupees)	1,253.23	1,567.30
3. Employment (No. of persons)	2,52,900	2,68,800

(b) Adequate promotional facilities already exist in respect of Palmyra Tapping and the connected industries. These are:—

(i) financial assistance for capital expenditure, working capital, share

capital, training and other promotional schemes is channelled through the State Federation, 8 District Palmgur Cooperative Federations and about 1600 primary Palmgur cooperatives;

(ii) constant efforts are being made to bring the artisans under the co-operative fold to enable them to obtain licences for Tapping, secure tapable palms at reasonable rent distribute improved tools and improved pans for boiling neera, construct improved furnances, providing marketing support to artisans and imparting training to traditional artisans in improved methods of production;

(iii) attempts are also being made to impart training to artisans in manufacture of new palm products like palm candy, aerated neera beverages, Palmyra fibre brushes, palm leaf-mats, palm timber products etc.;

(iv) the Khadi and Village Industries Commission renders assistance through State Federations in export of Palmyra fibre and other products; and

(v) a Central Palmgur Research Institute has been established at Mahavaram by the Khadi and Village Industries Commission to undertake research and development in the industry.

Further steps for the promotion of this industry will be taken according to the needs of the situation.

Use of Rice for Food for Work Programme at Attapadi Tribal Block in Kerala

7548. SHRI V. S. VIJAYARAGHAVAN: Will the Minister of RURAL RECONSTRUCTION be pleased to state:

(a) whether the rice given for the food for work programme at Atta-

padi tribal block in Kerala is not properly utilised;

(b) whether there is any malpractice in that regard; and

(c) if so, the details thereof and the action taken in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI R. V. SWAMINATHAN): (a) to (c). Information is being collected from the State Government and will be placed on the Table of the House.

Functioning of D.D.A.

7549. SHRI JYOTIRMOY BOSU: Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether as reported in 'Hindustan Times' dated 8th July, 1980, Delhi Development Authority has been functioning for 24 years without having framed Rules required under the Delhi Development Act, 1957, regarding the procedure of borrowing money as loans and their repayment; and

(b) if so, the facts thereof and the action taken thereon?

THE MINISTER OF WORKS AND HOUSING (SHRI P. C. SETHI): (a) and (b). Under section 56(2) (mm), which was introduced in Delhi Development Act, 1957 by an amendment in 1963, rules were required to be framed about the procedure to be followed for borrowing moneys by way of loans or debentures and their repayment. The rules governing the issue of debentures by the Delhi Development Authority have already been framed in 1977. As regards borrowing of moneys by way of loans, terms and conditions for raising of such loans by the Delhi Development Authority were being got approved by the Central Government in each case individually. However, rules on this subject also are being framed now.